

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 215

(IB)-456(ND)/2018

CA-500/2019 IA-1672/2021 IA-1681/2022 IA-1682/2022

IA-678/2022 I.A-3209/2021 IA-5003/2021 IA-3804/2022

IA-3778/2022 IA-5643/2021 CA-253/2019 CA-891/2019 IA-2089/2022

IN THE MATTER OF:

Ms. Pallavi Joshi Bakhru

... Applicant/Petitioner

Versus

M/s. Universal Buildwel Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 18.01.2023

CORAM:

**SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Dhruv Gupta in IA 3778/2022, Mr. Vaibhav Verma, Adv. in C.A. 500/ 2020, Adv. Suprateek Neogi, Adv. Arnav Kumar for RP/Applicant, Adv. Eshna Kumar, Adv. Aditya Maheshwari in IA. 678/2022

For the Respondent : Adv. Yash Vishrant

For the RP : Adv. Swapnil Gupta & Adv. Abhinav Mishra

ORDER

Due to paucity of time, the matter is re-notified to 09.02.2023.

**Sd/-
COURT OFFICER**